



**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**  
Vikas Sadan, Opposite- New Court, Gurugram

Tel: 0124-2332775, 2220523

Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)

Email: [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

Dated 17/03/2020

No. HSPCB/GRN/2019/ 7967

To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Road,  
New Delhi.  
Email ID:- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

Sub. - "Action taken report in the matter of O.A. No. 27/2020 (I.A. No. 58/2020) titled as Pradeep Norula V/s State of Haryana & Ors " in compliance of National Green Tribunal order dated 30.01.2020.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 30.01.2020 in the matter of O.A. No. 27/2020 (I.A. No. 58/2020) titled as Pradeep Norula V/s State of Haryana & Ors has directed as under:-

*"To consider the issue, we may direct the Haryana State PCB and Deputy Commissioner, Gurgaon to furnish a factual and action taken report in the matter within one month by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) . The Nodal Agency will be the State PCB for compliance and coordination."*

In compliance of said order, action taken report of Hon'ble NGT order dated 30.01.2020 is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

  
Regional Officer, Gurugram Region (N)  
For Haryana State Pollution Control Board  
(Nodal Agency)

# **Action Taken Report**

**As per**

**Hon'ble National Green Tribunal**

**(Order dated 30<sup>th</sup> January 2020)**

**IN THE MATTER OF**

**Original Application No.**

**27/2020 (I.A. No. 58/2020)**

**Pradeep Norula**

**Versus**

**State of Haryana & Ors.**

**“Action taken report in the matter of O.A. No. 27/2020 (I.A. No. 58/2020) titled as Pradeep Norula V/s State of Haryana & Ors ”**

**Introduction:**

The O.A. No. 27/2020 is regarding dumping of garbage behind the lane T 1 of DLF Phase – III, Gurgaon resulting in air pollution. It was stated that a representation was made to the Municipal Commissioner, Gurgaon on 11.12.2019 but it has resulted in no effect.

The Hon'ble NGT vide order dated 30.01.2020 directed the Haryana State PCB and Deputy Commissioner, Gurgaon to furnish a factual and action taken report in the matter within one month by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) and appointed the State PCB as Nodal Agency for compliance and coordination.

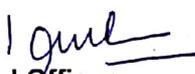
**Compliances of Hon'ble NGT order dated 30.01.2020 :-**

Show Cause Notice for non compliance of Solid Waste Management Rules, 2016 was issued to the Joint Commissioner-III, Municipal Corporation, Gurugram vide letter No. HSPCB/GRN/2019/7613-16 dated 27.02.2020 (**Annexure-1**) to make over the deficiencies mentioned in the above said O.A. In reply of show cause notice, Joint Commissioner-III, Municipal Corporation, Gurugram vide memo. No. JC-III/MCG/2020/8765 dated 03.03.2020 (**Annexure-2**) stated that the site has been cleaned by the sanitation wing of Municipal Corporation, Gurugram.

To verify the facts of reply submitted by Municipal Corporation, Gurugram, site was visited on 05.03.2020 by Ms. Neha Saharan, AEE, HSPCB, Sh. Shrikant Sharma, Field Officer, MCG & Sh. Jitender, ASI, MCG and the applicant Sh. Pradeep Norula. During visit it was observed by the team that site has been cleaned and further Municipal Corporation, Gurugram has proposed for the boundary wall of the site and will build a community centre. The applicant is satisfied with the action taken & has also signed the spot inspection report, copy of spot inspection report and photographs is annexed as **Annexure -3**.

The report is being submitted in light of orders passed by Hon'ble Tribunal with request to dispose off the said O.A., please.

**DA/As above**

  
Regional Officer,  
Gurugram Region (N)  
For Haryana State Pollution Control Board

  
Deputy Commissioner,  
Gurugram



Regional Office, Gurugram (N)  
Haryana State Pollution Control Board  
Vikas Sadan, Opposite- New Court, Gurugram

Tel: 0124-2332775, 2220523

Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)

Email: [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

Dated 27-2-2020

No. HSPCB/GRN/2019/ 7613-14-15-16

To

The Joint Commissioner-III  
Municipal Corporation, Community Centre Sector 42 Gurugram.  
Email ID: [jc3@mcg.gov.in](mailto:jc3@mcg.gov.in)

**Sub: - Show Cause Notice for Prosecution for Non-Compliance of Municipal Solid Waste (Management & Handling) Rules 2016.**

**Ref: Order dated 30.01.2020 in Original Application No. 27 of 2020 titled as Pradeep Norula Versus State of Haryana**

Whereas as per Municipal Solid Waste (management & Handling) Rules, 2016 every Municipal Authority shall within the territorial area of the Municipality be responsible for the implementation of the provisions of MSW Rules, 2016, and for any infrastructure development for collection, storage, segregation, transportation, processing and disposal of Municipal Solid Waste.

And whereas as per MSW Rules, any Municipal Solid Waste generated in a city shall be managed and handled in accordance with the procedure laid down in schedule II of these rules and shall meet the specifications and standards as specified in schedule III & IV.

And whereas an Original Application No. 27 of 2020 titled as Pradeep Norula Versus State of Haryana has been filed before Hon'ble National Green Tribunal regarding dumping of garbage behind the lane T 1 of DLF Phase - III, Gurugram stating that:-

"Dumping of garbage behind the lane T 1 of DLF Phase - III, Gurugram resulting in air pollution. It is stated that a representation was made to the Municipal Commissioner, Gurugram on 11.12.2019 but it has resulted in no effect".

The Hon'ble NGT vide order dated 30.01.2020 (copy enclosed) has directed the Haryana State PCB and Deputy Commissioner, Gurugram to furnish a factual and action taken report in the matter within one month by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in)

However, before proceeding further, Board intends to provide you an opportunity to makeover the deficiencies cited above. You are therefore requested to direct concerned officers/officials to comply with above said deficiencies within **15 days** failing which Legal Action against responsible officers/officials under the above said rules/ acts will be initiated without giving any further notice.

DA/As above

F TMS-14174  
27/2/2020

  
Regional Officer  
Gurugram Region (N)

Endst. No. HSPCB/GRN/2019/

Dated:-

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and necessary action, please w.r.t. Head Office letter No. HSPCB/SMWC-54/2019/8124 dated 11.02.2020.

  
Regional Officer  
Gurugram Region (N)

Endst. No. HSPCB/GRN/2019/

Dated:-

A copy of above is forwarded to the Deputy Commissioner, Gurugram for information and necessary action please w.r.t. memo. No. 777/MB dated 24.02.2020.

  
Regional Officer  
Gurugram Region (N)

Endst. No. HSPCB/GRN/2019/

Dated:-

A copy of above is forwarded to the Commissioner, Municipal Corporation, Info City, Sector-34, Gurugram for information, please.

  
Regional Officer  
Gurugram Region (N)

From

Commissioner,  
Municipal Corporation,  
Gurugram.

To

Regional Officer  
Haryana State Pollution Control Board  
Gurugram Region (N)

Memo No. JC-III/MCG/2020/ 8765

Dated:- 3/3/2020

Sub:

**Show Cause Notice for Prosecution for Non-Compliance of Municipal Solid Waste (Management & Handling) Rules, 2016.**

Ref:-

Letter No. HSPCB/GRN/2019/7613-14-15-16 dated 27.02.2020 (Order dated 30.01.2020 in Original Application No. 27 of 2020 titled as Pradeep Norula Versus State of Haryana).

In reference to the above, it is submitted that as per SWM Rules - 2016 M/s Ecogreen Gurugram Faridabad Pvt. Ltd. has been entrusted with the responsibility of collection and transportation of Municipal Solid Waste in Gurugram (MCG limits). The concession agreement dated 14<sup>th</sup> August, 2017 granted permission to concessionaire of an Integrated Solid Waste Management Project including management of all the Project Assets and the Management Project including management of all the Project Assets and the Project facilities and resources required for integrated management of MSW with the responsibility associated thereof, including e.g; to collect and process entire MSW from the project area and dispose off the Residual Inert Matter and Rejected Waste/Processing of rejects in SLF as per Applicable Law including SWM Rules, 2016.

Whereas the complaint raised by applicant in OA No. 27/2020 titled as Pradeep Norula Versus State of Haryana before the Hon'ble National Green Tribunal for dumping of garbage behind the lane T-1 of DLF Phase - III, Gurugram has been cleaned by the Sanitation Wing of Municipal Corporation Gurugram on 04.03.2020 with immediate effect.

Submitted for your kind consideration please.

DA/ Photographs of site In question after cleaning.

  
For Joint Commissioner - III  
Commissioner  
Municipal Corporation  
Gurugram

**MCG**

**MUNICIPAL CORPORATION of GURUGRAM**

NURTURING GURUGRAM

Endst. No. JC-III/MCG/2020/ 8766

Dated:- 3/3/2020

A copy is forwarded to the following for information and necessary action please.

1. Deputy Commissioner, Gurugram
2. District Attorney, Municipal Corporation Gurugram
3. PA to W/Commissioner, Municipal Corporation Gurugram

  
For Joint Commissioner - III  
Commissioner  
Municipal Corporation  
Gurugram











Nathupur Sr. Sec. School, DLF Phase 3, Sector 24, Gurugram, Delhi, India

02 Mar 2020, 17:23 pm



Haze

25.8 °C

78.4 °F

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

#### A General Information of unit

1	Name & Address of the Unit	:	Site behind the lane T1 of DLP Phase - 3, Gurgaon.
2	Email ID of the Unit/Occupier	:	— NA
3	Telephone Nos.	:	— NA
4	Fax Nos.	:	— NA
5	Date & Time of Inspection	:	5/3/2020
6	Category Unit	:	Red/Orange/Green —
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	—
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	—
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	—
12	Detail of Raw Material used (with quantity per annum)	:	—
13	Manufacturing Process (in brief)	:	—
14	Detail of Machinery	:	—
15	Date of Commissioning of the unit.	:	—
16	Status of Consent to Establish	:	—
17	Status of Consent to Operate	:	—
18	Status of Authorization under HWM Rules.	:	—

4 Whether water f...  
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**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	: : : : :	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	



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11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.	:	

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks	:	Remarks enclosed -
	Signature of the representative of the unit Name Designation & Address inspection <i>Titum</i> Sheikant Sharma		Signature of the Officer/Officers of the Board who conducted <i>Shahar</i> 8/3/2020 Name & Designation

*Shahar*  
Complainant  
8/3/2020

Spot Inspection Report-

5/3/2020

Site was visited on 5/3/2020 with representatives of Municipal Corporation i.e. Sh. Shrikant Sharma, Field officer, Sh. Jitender, ASI, MCG alongwith the complainant Sh. Pardeep Norula. Municipal Corporation, Gurugram have cleaned the site and proposed for a boundary wall of the site and to build a community centre on the concerned site. Complainant Sh. Pardeep Norula is satisfied with the solution but he is concerned for abatement of this practice of dumping illegal garbage in future also.

Neha Saharan  
AEE (HS/PCB)  
Neha

Jitender A.S.I MCG  
5/03/2020

Shrikant Sharma MOB → 9711623270  
5/03/2020

Pardeep Norula  
(PARDEEP NORULA)  
COMPLAINANT  
05/03/2020







● ○ REDMI NOTE 7  
AI DUAL CAMERA



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AI DUAL CAMERA



● ○ REDMI NOTE 7  
AI DUAL CAMERA



● ○ REDMI NOTE 7  
AI DUAL CAMERA

